

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Fourth Lok Sabha**

**Legislative Branch-II**

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**  
**TWENTY-SEVENTH REPORT**  
**(FOURTH LOK SABHA)**

1. the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Twenty-seventh Report.

2. The Committee met on the 8th April, 1968, for—

(1) Classification and allocation of time for discussion of the following Bills under Rule 294 (1) (b) and 294 (1) (c) of the Rules of Procedure respectively:—

- (1) The Code of Civil Procedure (Amendment) Bill, 1968 (*Amendment of section 16*) by Shri Nihal Singh.
- (2) The Land Acquisition (Amendment) Bill, 1968 (*Amendment of sections 3, 5A etc.*) by Shri Hem Raj.
- (3) The Constitution (Amendment) Bill, 1968 (*Amendment of article 329*) by Shri Shiva Chandra Jha.
- (4) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 75 and 164*) by Shri Madhu Limaye.

(11) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

- \* (1) The Constitution (Amendment) Bill, 1968 (*Substitution of article 220*) by Shri Om Prakash Tyagi.
- \* (2) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 31A, 168 etc.*) by Shri Era Sezhiyan.

*Classification and Allocation of Time to Bills.*

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Hem Raj attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time to them as indicated below:—

- |  |           |
|--|-----------|
| (1) The Code of Civil Procedure (Amendment) Bill, 1968 ( <i>Amendment of section 16</i> ) by Shri Nihal Singh. | 1 hour.   |
| (2) The Land Acquisition (Amendment) Bill, 1968 ( <i>Amendment of sections 3, 5A etc.</i> ) by Shri Hem Raj.   | 1 hour.   |
| (3) The Constitution (Amendment) Bill, 1968 ( <i>Amendment of article 329</i> ) by Shri Shiva Chandra Jha.     | 1½ hours. |
| (4) The Constitution (Amendment) Bill, 1968 ( <i>Amendment of articles 75 and 164</i> ) by Shri Madhu Limaye.  | 2 hours.  |

*Examination of the Constitution (Amendment) Bills.*

5. The Members who had given notices of the Bills had been invited to be present at the sitting. None of the Members concerned attended the sitting. The representative of the Ministry of Home Affairs was present.

6. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

*Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1968 (*Substitution of article 220*) by Shri Om Prakash Tyagi.

The Bill sought to substitute article 220 of the Constitution so as to provide that no Judge or an Additional Judge of a High Court shall plead or act in any Court or before any authority in India except the Supreme Court and the other High Courts or shall be eligible for further office either under the Government of India or under the Government of any State after he has ceased to hold office as a Judge or an Additional Judge.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

\*Circulated to Members separately (Bill Nos. 33 and 34 of 1968)

(2) **The Constitution (Amendment) Bill, 1968** (*Amendment of articles 31A, 168 etc.*) by **Shri Era Sezhiyan**.

The Bill sought to amend articles 31A, 168 etc. of the Constitution so as to change the name of the **Madras State** to "**Tamilnadu**".

After considering all aspects of the matter, the Committee recommended that Member might be permitted to move for leave to introduce the Bill.

*Recommendations*

7. The Committee recommend that—

- (i) the categorisation and allocation of time to Bills, as shown in paragraph above, be agreed to by the House; and
- (ii) **Sarvashri Om Prakash Tyagi and Era Sezhiyan** be permitted to move for leave to introduce their **Constitution (Amendment) Bill**.

NEW DELHI:  
April 8, 1968.  
Chaitra 19, 1890 (Saka).

R. K. KHADILKAR,  
*Chairman*  
Committee on Private Members'  
Bills and Resolutions.